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OA NO. 758/95



Date of Order

## Order with Signature

No. of Order	Date of Order	Order with Signature	
..5	22.2.96	<p>is reinstated into service, he would tamper with the evidence. The apprehension is that a person charged with such misconduct will not be trusted with money matters like the National Savings Certificate counter in the same office.</p>	<p>Copy may be given to both the Counsel.</p> <p><u>DB</u> 1.2.96</p> <p>OA NO. 3 dt. 15.1.96</p> <p>Received Cert. Sengar Senior Reg. 1.2.96</p>
		<p>I have heard Shri Rajan Mohapatra, learned counsel for the applicant. The applicant was suspended in January, 1993. The charge-sheet was immediately issued. There is a delay of three years. I would like to know when the Inquiring Officer was appointed, how many hearings have taken place and at what stage now the inquiry stands. That apart, the learned Sr. Standing Counsel may seek <u>affirmed</u> instructions as to whether the inquiry is going to be completed within a period of two months from to-day.</p>	<p>MA 123/96 for appropriate orders.</p> <p>For orders</p> <p>Bench</p> <p>Mr. 1572</p> <p>AS to 22.2.96</p> <p>for orders in r/o</p> <p>OA NO. 173/96</p>
		<p>For this purpose the case is adjourned to 29.2.1996.</p>	
		<p>Hand over copies of the orders to the counsel for both sides.</p>	<p><u>anil</u></p> <p>MEMBER (ADMINISTRATIVE)</p>
		<p>6. 29.2.96 Adjourned to 1.3.96 with the mutual consent of both the parties.</p>	<p><u>anil</u></p> <p>Member (Admn.)</p> <p>20/1/96</p> <p>Bench</p>
		<p>7. 1.3.96 On behalf of Mr. B. S. Tripathy a request is made for <del>no</del> accommodation. With the consent of Mr. Ashok Mohanty, learned Senior Standing Counsel, adjourned to 4.3.96.</p>	<p>order NO.5 dt. 22.2.96.</p> <p>Copy of order may be given to both the Counsel.</p> <p><u>DB</u> 22/2/96</p> <p><u>anil</u></p> <p>Member (Admn.)</p> <p>22/2/96</p> <p><u>CO.</u></p>